

aspects of development planning, lays stress on preventive aspects of pollution abatement and promotion of technological inputs to reduce industrial pollution.

- Environmental Guidelines have been evolved for siting and operation of industries.
- Fiscal incentives are provided for installation of pollution control equipment and also for the shifting of industries from congested areas. Custom and excise duty exemptions are provided to the industries for pollution control/monitoring equipment.
- A scheme for setting up of common effluent treatment plants (CETPs) in clusters of small scale industrial units is under implementation where 50% of the cost of CETP is provided as subsidy.
- To promote pollution prevention in small and medium scale industries, a project on establishment of waste minimisation circles in cluster of small scale industrial units has been taken up.
- Effluent and emission standards have been notified under the Environment (Protection) Act, 1986.
- Tighter emission standards were introduced on 1.4.1996 for all categories of petrol and diesel vehicles and is to be made stricter from 1.4.2000. This would help introduce cleaner vehicles involving upgradation of technologies to reduce emissions from vehicles.
- The Central Government has advised various States to enforce the standards for emissions from on-road vehicles and create awareness amongst the general public on various aspects such as maintenance of vehicles, health effects of vehicular pollution.
- Low-lead petrol has been introduced in the four metro cities of Delhi, Mumbai, Calcutta and Chennai with effect from June, 1994. Subsequently, unleaded petrol was introduced in the above mentioned four cities on 1.4.1995.
- The Government is implementing a major plan of action for introduction of unleaded petrol and catalytic converter vehicles, introduction of low sulphur diesel for cleaner diesel vehicles in a phased manner. Fuel quality standards for petrol and diesel have been notified.
- Regular monitoring is being carried out by the Central Pollution Control Board and State Pollution Control Boards and legal action is being taken against the defaulters in respect of highly polluting industries.

#### **Concert Packet Switching Systems**

732. SHRI SANAT MEHTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the name of suppliers of Concert Packet Switching Systems in Videsh Sanchar Nigam Ltd. (VSNL)

(b) whether global tender was floated for this system;

(c) if so, the terms and conditions thereof; and

(d) the names of companies who offered their willingness for the system?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) The name of the Supplier of the Concert Packet Switching Systems to VSNL is British Telecom.

(b) No, Sir. The equipments for the Concert Packet Switching System is a proprietary item of British Telecom Ltd., UK. Since British Telecom Ltd., is the sole supplier of the system, the question of floating global of Concert Packet Switching System does not arise.

(c) Question does not arise in view of the answer to question (b) above.

(d) None, since the CPS is a proprietary item of BT Ltd., UK, the question of other companies offering their willingness to this system does not arise.

#### **Reduction in UGC Allocations**

733. SHRI BANWARI LAL PUROHIT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the UGC has reduced allocations to several Central Universities;

(b) if so, the reasons therefor;

(c) whether the Government propose to review its decision; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) No, Sir.

(b) to (d) Do not arise.

#### **Acquisition of AJT for IAF**

734. SHRI C. NARASIMHAN:

SHRI R. SAMBASIVA RAO:

PROF. AJIT KUMAR MEHTA:

Will the Minister of DEFENCE be pleased to state:

(a) whether a High level committee had recommended for the acquisition of advance jet trainer for IAF training programme;

(b) if so, whether IAF training programme continues to suffer due to lack of such aircrafts;

(c) if so, the reasons for not acquiring the advance jet trainers so far; and

(d) the present position regarding acquisition of advance jet trainers?

**THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV):** (a) Yes, Sir.

(b) No, Sir. Stage-III training of the IAF fighter pilots is, at present, being conducted on MiG-21 aircraft.

(c) and (d) Commercial negotiations with the shortlisted vendors are being conducted for acquisition of AJT. A few other options are also under consideration.

[Translation]

**Setting up of Ordnance Factories**

735. **SHRI RAVINDRA KUMAR PANDEY:** Will the Minister of DEFENCE be pleased to state:

(a) whether the Government had taken a decision to set up Ordnance factories in Orissa, Andhra Pradesh and Tamil Nadu in addition to Chhota Nagpur (Bihar) in 1985;

(b) if so, the details thereof;

(c) whether the Kodarma sub-division administration of Bihar had set the map, after acquisition of land in October, 1985 to the Government for setting up the proposed ordnance factory; and

(d) if so, the decision taken by the Government in this regard?

**THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV):** (a) to (d) There was a proposal under consideration during 1985 for setting up a new ordnance factory to manufacture propellants. A site in Kodarma sub division, Hazaribagh district in Bihar was one of the alternatives proposed for it. On detailed examination it was concluded that no new factory needed to be set up since the requirement could be met from existing ordnance factories and the civil sector. The proposal to set-up a factory was accordingly dropped altogether.

[English]

**By-Pass Road in Baramulla**

736. **SHRI GULAM RASOOL KAR:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a bye-pass road in district Baramulla at Tulibul Sopore was sanctioned by the Government;

(b) if so, the date on which it was sanctioned; and

(c) the details and the work done so far in this regard?

**THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN):** (a) Yes, Sir.

(b) It was sanctioned on 4.1.1990

(c) This work stands entrusted to Border Roads

Organisation. The progress on land acquisition is 67%. Overall progress in the work is about 15%.

**Eradication of Substandard Shipping**

737. **SHRI ANANT GUDHE:**

**SHRI SANDIPAN THORAT:**

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have taken fresh steps/initiatives for the effective enforcement of Port State Control (PSC) and eradication of substandard shipping and also prevent pollution;

(b) if so, the details regarding present status in this regard at the major ports; and

(c) the details of action plan drawn out for the current year?

**THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN):** (a) to (c) Yes, Sir. A separate cell has been formed in Directorate General of Shipping to monitor Port State Control inspections closely and has set increased targets for inspections. As a result, the number of inspections carried out at Major Ports and Minor Ports has gone up considerably. During the current year (upto September, 1997) 214 ships have already been inspected as against the target of 300 ships, whereas, during 1996 only 178 ships were inspected. Wherever deficiencies are found, the ships are detained and allowed to sail after rectifying the deficiencies.

[Translation]

**Modernisation of Ordnance Depot in Kanpur**

738. **SHRI JAGATVIR SINGH DRONA:** Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have assigned the modernisation of Ordnance depot in (COD) Kanpur, Uttar Pradesh to the National Industrial Development Corporation (N.I.D.C.) and Meteorological Engineering Consultant (MECON); and

(b) if so, the what extent the work of modernisation has been done so far and the expenditure incurred thereon?

**THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV):** (a) No, Sir. The Government had only entrusted the work of preparation of Detailed Project Reports for the modernisation of the COD, Kanpur to M/s National Industrial Development Corporation Limited (NIDC) and M/s Metallurgical & Engineering Consultant (I) Ltd. (MECON), at a total cost of Rs. 42 lakhs. Both the firms have since submitted the Reports to the Government.

(b) As the work of modernisation of Depot is yet to start, no other expenditure has been incurred so far.